

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7950/2014

(Arising out of impugned final judgment and order dated 02/05/2014 in CRLA No. 361/1992 passed by the High Court of Judicature at Allahabad)

MUJAMMIL & ANR.

Petitioner(s)

VERSUS

APPLICANT

Respondent(s)

(With appln.(s) for bail and impleadment and permission to file additional documents and office report)

Date: 04/07/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Petitioner(s)

Mr. Imtiaz Ahmed, Adv.(Not Present)
Mrs. Naghma Imtiaz, Adv.
M/s. Equity Lex Associates, Adv.

For Respondent(s)

Mr. Abhishth Kumar, Adv.

Mr. Fakhruddin, Sr. Adv.(Not Present)
Ms. Divya Mishra, Adv.
Ms. Jaswant Mann, Adv.
Mr. Shakeel Ahmed, Adv.
Sadiya Shakeel, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by the learned counsel for the petitioners, the matter is adjourned for four weeks on the ground of personal difficulty of the arguing counsel.

(VISHAL ANAND)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER

